

English. Use of the English alphabets and numerals in the number plates of motor vehicles is necessary for the control and prevention of crime, and for ensuring safety on road as motor vehicles registered in any State acquire a right to move throughout India.]

STEEL PLANTS AT GOA AND VISHAKHA PATNAM

274. SHRI SURJIT SINGH ATWAL: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state:

(a) whether it is a fact that Government propose to set up two Steel Plants with a capacity of 30—50 lakh tons at Vishakhapatnam and Goa; and

(b) if so, by what time the construction will start?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUB-RAMANIAM): (a) and (b) The question of setting up of a steel plant in the Bailadilla-Vishakhapatnam or Goa Hospet regions is being studied in the Steering Group which has been set up to formulate the Fourth Five Plan for iron and steel. It is expected that the recommendations of the Steering Group would be available by the end of 1963. It is too early to indicate capacity, location, date for commencement of construction, etc. at this stage.

275. [Transferred to the 18th March, 1963.]

DECISION REGARDING FUTURE SET-UP OF DELHI.

276. SHRI SITARAM JAIPURIA: Will the Minister of HOME AFFAIRS be pleased to refer to the answer given to Starred Question No. 340 in the Rajya Sabha on the 22nd November, 1962, and state:

(a) whether Government have since taken any decision regarding the future set up of Delhi; and

(b) if so, what are the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI LAL BAHADUR): (a) The matter is still under consideration, (b) Does not arise.

SCHEME TO INTRODUCE FREE AND COMPULSORY PRIMARY EDUCATION

277. SHRI SUNDARMANI PATEL: Will the Minister of EDUCATION be pleased to state which of the State Governments have proposed or are proposing to introduce free and compulsory Primary Education Scheme during the Third Plan Period?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): A statement is laid on the Table of the House. [See Appendix XLII, Annexure No-27.]

MACHINE TOOL FACTORY

278. SHRI SUNDARMANI PATEL: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state whether there is any proposal to establish a machine tool factory in India in collaboration with Czechoslovakia and if so, on what terms?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUB-RAMANIAM): A Heavy Machine Tools Plant is being set up at Ranchi by utilising a portion of the Credit of Rs. 23.1 crores offered by the Government of Czechoslovakia on the 24th November, 1959. This plant is being designed to produce every year 10,000 tons of diverse types of machine tools in sizes and types different from those which have so far been produced or undertaken by any other agency in India. The Detailed Project Report of the plant has been received and is under scrutiny.

DEMAND AND ALLOTMENT OF CEMENT

279. SHRI SUNDARMANI PATEL: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state the

quarterwise requirement of cement as demanded by each of the State Government to the State Governments allotment made by the Central Government to the State Governments for the years 1960, 1961 and 1962?

THE DEPUTY MINISTER :IN THE MINISTRY OF STEEL AND HEAVY INDUSTRIES (SHRI P. C. SETHI): A statement is laid on the Table of House. [See Appendix XLII, An-nexure No. 28.]

ACQUISITION OF LAND LYING BETWEEN GANDHINAGAR AND VILLAGE MAN-DA WALI ON PARPATGANJ ROAD

280. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to refer to the answer given to part (c) of Unstarred Question No. 379 on 16th March, 1961 and Unstarred Question No. 281 on the 29th August, 1961 in the Rajya Sabha and state:

(a) whether the land lying between Gandhinagar and village Mandawali on the Parpatganj Road has since been acquired by Government;

(b) if not, what is the present position with regard to the acquisition proceedings of this land and by what time it will be acquired; and

(c) if the answer to part (a) above be in the affirmative, whether Government have decided upon the rate of compensation to be paid to the plot holders there and whether any compensation has actually been paid, if not, by what time the plot holders will get the compensation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): (a) No. The land has been notified only under section 4 of the Land Acquisition Act, 1894.

(b) In accordance with the procedure prescribed in the Land Acquisition Act, 1894, objections filed against the acquisition are being heard by the Land Acquisition Collector.

The Zonal development plan of the area is under preparation and it will take some time before the final notification under section 6 of the Act is issued and acquisition proceedings completed.

(c) The compensation will thereafter be assessed and disbursed to the concerned owners of acquired land in accordance with sections 23 and 24 of the Act.

TRADE COMMISSIONERS/AGENTS OF STATES IN DELHI

281. SHRI A. M. TARIQ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of States which have deputed a Trade Commissioner and Trade Agent in Delhi; and

(b) the status given by the Government of India to those Trade Commissioners and Trade Agents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): (a) The deputing of a Trade Commissioner or a Trade Agent in Delhi is the responsibility of the State Government concerned and Government of India have no information in this regard.

(b) The question of giving any status to such Trade Commissioners and Trade Agents does not arise.

INTENSIFICATION OF SEARCH FOR OIL

282. SHRI S. C. DEB: Will the Minister of MINES AND FUEL be pleased to state:

(a) whether any programme to intensify the search for oil has been adopted in the meeting of Oil and Natural Gas Commission held on the 23rd February, 1963; and

(b) if so, what was the decision taken there and what would be its organisational shape?